

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
SANWARIYA FURNACES PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Sanwariya Furnaces Private Limited
2.	Date of incorporation of corporate debtor	January 17, 2012
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies - Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U27109RJ2012PTC037629
5.	Address of the registered office and principal office (if any) of corporate debtor	F-642-643, Industrial Area, Khuskera Bhiwadi Rajasthan - 301707
6.	Date of closure of Insolvency Resolution Process	October 31, 2023
7.	Liquidation commencement date of corporate debtor	October 31, 2023 (Order received on November 15, 2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Jayprakash Bansilal Somani IBBI Reg. No.: IBBI/IPA-003/IP-N00262/2019-20/12976
9.	Address and e-mail of the liquidator, as registered with the Board	B-851, 1st Floor, Shivaji Marg (Church Wali Gali), New Ashok Nagar, Delhi East, National Capital, Territory of Delhi, 110096 Reg. Email Id: jaysomani64@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 1101, Dalamal Towers, Nariman Point, Mumbai - 400021 Email id: cirp.sfpl@decoderesolvency.com
11.	Last date for submission of claims	December 15, 2023; being the 30th day from the date of receipt of order

Notice is hereby given that the National Company Law Tribunal, Jaipur has ordered the commencement of liquidation of the **Sanwariya Furnaces Private Limited on October 31, 2023.**

The stakeholders of **Sanwariya Furnaces Private Limited** are hereby called upon to submit their claims with proof on or before **December 15, 2023** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Mr. Jayprakash Bansilal Somani

Liquidator, Sanwariya Furnaces Private Limited

Date: November 17, 2023

IBBI Regn. No.: IBBI/IPA-003/IP-N00262/2019-2020/12976

Place: New Delhi

AFA No.: AA3/12976/02/170424/300892 valid till **April 17, 2024**

17/11/23

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Jaipur

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